

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 604 OF 2018

IN THE MATTER OF:

Sarbeswar Behura Applicant

VERSUS

Union of India & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF
THE RESPONDENT NO. 5**

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

ADVOCATE FOR RESPONDENT NO. 5:
MANORANJAN PAIKARAY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 604 OF 2018

IN THE MATTER OF:

Sarbeswar Behura

..... Applicant

VERSUS

Union of India & Ors.

..... Respondents


I N D E X

N.D.H.: 28.11.2024

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New Delhi
Dated: 17.11.2024


MANORANJAN PAIKARAY
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Cell: 9717666296
Email: mpaikray@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 604 OF 2018

07 NOV 2024

IN THE MATTER OF:

Sarbeswar Behura Applicant

VERSUS

Union of India & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE
RESPONDENT NO. 5 (STATE POLLUTION
CONTROL BOARD, ODISHA)**



Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 5 Board and as such, am well acquainted with the facts and circumstances of the case and hence competent to swear this affidavit.
2. I state that I have read and understood the contents of the Original Application filed by the applicant. I say and submit that, the averments made by the applicant in any of the paragraphs of the Original Application are denied by the Respondent Board which are contrary to the facts on record,



and/or unless specifically admitted by the Respondent Board. The Board also reserves its rights to file further affidavits as and when necessary.

3. That the Applicant in the present case has raised grievance against illegal mining/quarrying operations by several lease holders and influential people in and around Dankari Hills Forest Area. Further case of the Applicant is that on account of pollution caused by such illegal mining/quarrying operations, the local residents are facing health hazard and the houses in the surrounding villages have generated cracks.
4. That this Hon'ble Tribunal originally by order dated 31.08.2018 in the first hearing had constituted a Joint Committee and disposed of the Original Application vide order dated 07.12.2018. This order was subject matter of challenge at the instance of Respondent No. 11 before the Hon'ble Supreme Court. The Hon'ble Supreme Court by order dated 26.10.2018 had issued notice in Civil Appeal No. 10113/2018 and had stayed operation of the order dated 31.08.2018.
5. That the Hon'ble Supreme Court vide order dated 19.03.2024 allowed the Civil Appeal No. 10113/2018 filed by the Respondent No. 11 and held as under:

"The impugned order passed by the National Green Tribunal (NGT) is an ex parte order without issuing notice and without hearing the affected parties i.e. the appellant.



2. *In that view of the matter, we set aside the impugned order dated August 31, 2018 and restore the Original Application No. 604 of 2018 along with Miscellaneous Application No. 1286 of 2018.*
3. *The NGT is free to pass fresh orders in accordance to law, after taking into consideration the respective arguments that may be raised by the learned counsel for the parties and material placed on record.*
4. *The appeal is allowed accordingly.*
5. *Pending application(s), if any, shall stand disposed of."*
6. That pursuant to the order passed by the Hon'ble Supreme Court in Civil Appeal No. 10113/2018 filed by the Respondent No. 11, this Hon'ble Tribunal vide order dated 07.05.2024 has been pleased to pass the following order:

"8. Since the OA is required to be decided afresh and the OA involves substantial issue relating to compliance of environmental norms and implementation of the provisions of the Scheduled enactment, therefore, we direct issuance of notice to the Respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. In the meanwhile, it will be open to the Counsel for the Applicant to file an appropriate application of being subsequent development on record, if he so desires."



BRIEF FACTS AND SUBMISSIONS

7. That the minor minerals were not coming under the consent administration of the Board up to 12.06.2016. After 12.06.2016, the consent to operate were issued to 12 nos. of stone quarries till 29.01.2019 in Dankari village area, Dharmasala Tahasil of Jajpur District based on the approved mining plan, Environmental Clearance issued from the Competent authority and land documents. During inspection on 28.12.2018, it was found that all the 12 Stone Quarries were Non-Working and no one from the unit was present during inspection.

True copy of the List of stone quarries with their operational status in Dharmasala Tahasil of Jajpur District are annexed herewith and marked as ANNEXURE-R5/1.

8. That in compliance of order dated 01.02.2016 of the Hon'ble NGT, EZB at Kolkata passed in OA No. 116 of 2015 – Sri Niranjan Jena vs. State of Odisha & Others and in pursuance of the decision taken in 113th Board meeting held on 13.03.2016, the minor mineral mines irrespective of lease hold area are brought under consent administration of the Board under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 vide board's Resolution No. 5803/Ind-II-NOC-Misc-170 dtd. 30.03.2016. Therefore, the lease holders of all minor mineral mines (irrespective of lease hold area) in the State were directed



through notice issued under letter no. 8061 dtd. 12.06.2016 to apply for consent of the Board under Section 25 of Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act 1981 and such mines were allowed to operate only after obtaining consent to operate from the Board.

True Copy of the notice issued under letter no. 8061 dtd. 12.06.2016 by the Respondent No. 5 Board is annexed herewith and marked as **ANNEXURE-R5/2**.

9. That at present 9 nos. of minor mineral sources (Stone Quarry) have applied and obtained consent to operate in Dankari village of Dharmasala Tahasil in Jajpur District.

True copy of the list of minor mineral sources (Stone Quarries) having valid Consent to Operate at Dankari (Mouza), Tahasil Dharmasala in Jajpur District are annexed herewith and marked as **ANNEXURE-R5/3**.

10. That the consent to operate is issued with strict Compliance to consent conditions and their siting conformity are based on siting criteria certificate issued by District Collector as per the notification published Forest and Environment Deptt. Govt. of Odisha dated 06.08.2010. The Consent to Operate was / is granted to the stone quarry units under Dankari village at Dharmasala Tahasil of Jajpur District after submission of the approved mining plan, Environmental Clearance issued from the competent authority and land document submitted by the concerned lessee / Project Proponent.




MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD.NO.ON-71/2009
 PH-9437627119 (M)

11. That presently there are 14 nos. of stone crusher units having valid consent to operate from the State Pollution Control Board in Dankari village area of Dharmasala Tahasil.

True copy of the List of Store Crusher units having valid consent to operate under Dankari village at Dharmasala Tahasil of Jajpur District are annexed herewith and marked as **ANNEXURE-R5/4**.

12. That no new facts and grounds have been taken except replying to what has been stated in the Original Application.
13. That contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records which have been placed on records of this Hon'ble Tribunal and that nothing material has been concealed therefrom

[Signature]
DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 7th day of November, 2024.



SWORN BEFORE ME

[Signature]
DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD.NO.ON-71/2009
 PH-9437627119 (M)

**OPERATIONAL STATUS OF DANKARI STONE QUARRY, DHARMASALA, JAIPUR UNDER THE JURISDICTION
OF REGIONAL OFFICE, SPCB, KALINGANAGAR**

SL No.	Name of the quarry	Name of the lessee/owner	Plot no Khata no of Quarry	Lease area	Environmental clearance status	Consent to operate status		Date of inspection	Operational status (Working/ Non-working)
District-Jajpur						Valid up to	Consented Quantity		
1.	Dankari Black stone Quarry No 2	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot No 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/3175 dtd 29.11.2017 for a period up to 31.03.2021	31.03.2019	33056 Cum	28.12.2018	Non-Working. Mining activity has been stopped as observed. Nobody was present during inspection
2.	Dankari Black stone Quarry No 6	Sri Sribash Jena	Plot no 143 of khata no 465	9.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1553 dtd 30.03.2016 for a period up to 31.03.2020	31-03-2019	84802 Cum	28.12.2018	Non-Working. Mining activity has been stopped as observed. Nobody was present during inspection
3.	Dankari Black stone Quarry No 1/4	Smt Jyotshna Jena, W/O- Prasant Kumar Jena	Plot No 140/006(P) of khata no 465	8.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1566 dtd 31.03.2016 for a period up to lease period	30-03-2021	102500 Cum	28.12.2018	Non-Working. Mining activity has been stopped as observed. Nobody was present during inspection
4.	Dankari Black stone Quarry No 5	Sri Ranjan Kumar Jena, Owner	Plot N 140/2006 of khata no 465	15.00 Ac	EC obtained from SEIAA vide Ref No SEIAA/228 dtd 14.01.2016 valid till the lease period	08.02.2021	33,012 cum	28.12.2018	Non-Working. Mining activity has been stopped as observed. Nobody was present during inspection
5.	Dankari Black stone Quarry No 3/9	Shri Narayan Rout	Plot N 600(P) of khata no 221	5.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1367 dtd 19.03.2016 for a period of one year.	18-03-2017 Direction issued on 13.07.2018 to apply for renewal	15937.5Cu m	28.12.2018	Non-Working. Nobody was present during inspection

6.	Dankari Black stone Quarry No 14	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot N 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1599dtd 31.03.2016 for a period of one year.	30-03-2017 Direction issued on 13.07.2018 to apply for renewal	11902Cum	28.12.2018	Non-Working. Nobody was present during inspection
7.	Dankari Black stone Quarry No 2/3	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot N 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1375 dtd 19.03.2016 for a period of one year.	18-03-2017 Direction issued on 13.07.2018	26520 Cum	28.12.2018	Non-Working. Nobody was present during inspection
8.	Dankari Black stone Quarry No 5/10	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd		12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1371 dtd 19.03.2016 for a period of one year.	18-03-2017 Direction issued on 11.07.2018 to apply for renewal	41437.5Cu m	28.12.2018	Non-Working. Nobody was present during inspection
9.	Dankari Black stone Quarry No 15	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot N 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1601 dtd 31.03.2016 for a period of one year.	30-03-2017 Direction issued on 13.07.2018 to apply for renewal	11095Cum	28.12.2018	Non-Working. Nobody was present during inspection
10	Dankari Black stone Quarry No 9/8	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot N 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1369 dtd 19.03.2016 for a period of one year.	18-03-2017 Direction issued on 13.07.2018 to apply for renewal of CTO	25,500Cum	28.12.2018	Non-Working. Nobody was present during inspection
11	Dankari Black stone Quarry No 6/11	Sri Mahendra Swain	Plot N 600(P) of khata no 221	7.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1469 dtd 22.03.2016 for a period of five year up to 31.03.2020.	31-03-2017 Direction issued on 18.01.2017 to apply for renewal & incomplete application for renewal of CTO received online	19229 Cum	28.12.2018	Non-Working. No pollution control measures has been taken by the unit as per CTO conditions as observed. Nobody was present during inspection
12	Dankari Black stone Quarry No 16	Sri Sribash Jena, Managing Director M/s ST Minerals Pvt Ltd	Plot N 600(P) of khata no 221	12.00Ac	EC obtained from DEIAA vide Ref No DEIAA/1603 dtd 31.03.2016 for a period of one year.	30-03-2017 Direction issued on 11.07.2018 to apply for renewal	1,62,254Cu m	28.12.2018	Non-Working. Nobody was present during inspection

M.M. Sahoo
Er M M Sahoo
Asst Env Engineer
29.01.19

MPK
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Er P K Behera
Regional Officer
29/1/19

ANNEXURE-R5/2



STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012

No. 8061 / Ind-II-NOC- Misc.-170

DI. 12-05-16

NOTICE

ATTENTION : LEASE HOLDERS OF ALL MINOR MINERAL MINES IN THE STATE

It is brought to the notice of all concerned in the State that, in compliance of order dated 1.2.2016 of the Hon'ble NGT, EZB, Kolkata and in pursuance of the decision taken in 113th Board meeting held on 11.3.2016, the minor mineral mines, irrespective of lease hold area, are brought under consent administration of the Board, under Water (PCP) Act, 1974 and Air (PCP) Act, 1981 vide Board's Resolution No. 5803/Ind-II-NOC-Misc.-170 dtd. 30.3.2016 and is classified as Red category.

Therefore, the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are directed through this notice to apply for consent of the Board under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and operate such mines only after obtaining consent to operate from the Board. It may also be noted that operation of any minor mineral mine in the State without obtaining consent from the State Pollution Control Board will be considered as violation Under Section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.


MEMBER SECRETARY

Memo No. 8062 /dt. 12-05-16
Copy forwarded to the Principal Secretary, Forest & Env. Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

Memo No. 8063 /dt. 12-05-16
Copy forwarded to the Principal Secretary, Steel & Mines Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

PTO.....

Memo No. 8064 /dt. 12-05-16

Copy forwarded to the Principal Secretary, Revenue and Disaster Management Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

Memo No. 8065 /dt. 12-05-16

Copy forwarded to the Director (Env)-cum-Special Secretary to Govt., Forest & Env. Deptt, Govt. of Odisha, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

Memo No. 8066 /dt. 12-05-16

Copy forwarded to all District Magistrate & Collector, Odisha, for information and necessary action.


MEMBER SECRETARY

Memo No. 8067 /dt. 12-05-16

Copy forwarded to the Administrative Officer, SPC Board, Odisha, Bhubaneswar with a request to publish notice in three local dailies (one English & two Odia daily of wide circulation) immediately.


MEMBER SECRETARY

Memo No. 8068 /dt. 12-05-16

Copy forwarded to All R.Os / Sr. Law Officer-L-II, SPC Board, Odisha, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

Memo No. 8069 /dt. 12-05-16

Copy forwarded to Mrs. Mamata Patnaik, Env. Engineer-cum-System Administrator, SPC Board, Bhubaneswar for information and necessary action. She is requested to display the notice in the web site of the Board.

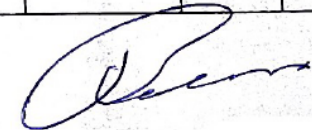

MEMBER SECRETARY


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List of Stone Quarry having valid Consent to Operate (CTO) at-Dankari(Mouza), Tahasli-Dharmasala,Dist-Jajpur


Sl. No	Name of the Stone Quarry	Name & Address of the Lessee	EC Status .	Mining Plan Period and Production Quantity	Plot No.Khata No.& area			Consent status(validity period)	Consent Product & Quantity /Annum	
1	M/s. Dankari Black Stone Quarry No.7/12	Sri Narayan Rout, Lessee,M/s. Dankari Black Stone Quarry 7/12, At- Taranjia, Po-Aruha,PS - Dharmasal,Dist-Jajpur, Odisha	Issued vide EC identification No.EC 22B001OR12418 1 dtd 06.05.2022 & SEIAA letter No.5350/SEIAA Dtd.02.09.2022	Total Period for 5yrs, of quantity 166835 m3	45(P)	465	12.50 AC	31-03-2025	Granite Stone	33379 .2 m3
2	M/s. Dankari Black Stone Quarry No. 05	Sri Agnibesh Swain, Lessee, M/s. Dankari Black stone quarry No.05, at- M/s. Laxmi Exports, 16/4, IV-B, unit-3, Kharavel Nagar, Bhubaneswar, dist-Khorda, Odisha	Issued vide EC Identification No EC 22B001OR11109 5 dtd 08.05.2023 from SEIAA	Total 5yr.,of quantity 600000 m3	140/20 06	465	15.00A C(6.07Ha))	31-03-2025	Road Metal	1,20,000 m3

3	M/s. Dankari Black Stone Quarry No.6/11	Sri Mahendra Swain, Lessee, M/s. Dankari Black Stone Quarry No. 6/11, At- Nuapada, Khapuria, Dist- Cuttack, Odisha, 7530 10	Issued vide EC Identification No. EC22B001OR 156165 dtd 16.05.2023 From SEIAA	Total 5yr., of quantity 150040.4 m3	45(P)	465	7.00 AC (2.833Ha)	31-03-2025	Road Metal	30000 m3
4	M/s. Dankari Black Stone Quarry No.17	Sri Prasant Kumar Jena, Lessee, Managing Director of M/s. P J Mineral International Private Limited, M/s. Dankari Black stone Quarry No.17, At- Plot No. C-48, HIG, Baramunda, Housing Board Colony Bhubaneswar, Dist- Khorda, Odisha	Issued vide EC Identification No EC 22B001OR11030 7 dtd 08.05.2023 form SEIAA	Total 5yr., of quantity 250030 m3	140/200	465	5.00AC, (2.023 Ha)	31-03-2025	Road Metal	40005 m3
5	M/s. Dankari Black Stone Quarry No.14	Smt. Jayanti Jena, Director at ST Minerals, M/s. Dankari Black Astone Quarry No-14, Plot no. 403, Acrux Gokul Plaza, Cuttack Road Bhubaneswar	Issued vide EC Identification No EC 22B001OR15457 2 dtd 02.06.2022 form SEIAA	Total 5yr., of quantity 170240 m3	600 (P)	221	12.00A C, (4.856 Ha)	31-03-2025	Road Metal	34048 m3




6	M/s. Dankari Black Stone Quarry No.2/3	Smt. Jayanti Jena, Director at ST Minerals, M/s. Dankari Black Stone Quarry No-2/3, Plot no.403, Acrux Gokul Plaza, Cuttack Road Bhubaneswar	Issued vide EC Identification No. EC 22B001OR11011 5 dtd 02.06.2022 from SEIAA	Total Syr., of quantity 170160 m3	600 (P)	221	4.00AC, (1.618 Ha)	31-03-2025	Road Metal	34032 m3
7	M/s. Dankari Black Stone Quarry No.3/9	Sri Niranjan Rout, Lessee, M/s. Dankari Black Stone Quarry No. 3/9, At- Taranjia, Dist- Jajpur, Odisha	Issued vide EC Identification No EC 22B001OR12397 1 dtd 02.06.2022 form SEIAA	Total Syr., of quantity 170163 m3	600 (P)/H-2006 & S-600(P)/H-128	S-221/H-465	5.00AC, (2.023 Ha)	31-03-2025	Road Metal	34026 m3
8	M/s. Dankari Black Stone Quarry No.16	Smt. Jayanti Jena, Director at ST Minerals, M/s. Dankari Black Stone Quarry No-16, Plot no.403, Acrux Gokul Plaza, Cuttack Road Bhubaneswar	Issued vide EC Identification No EC 22B001OR11067 6 dtd 02.06.2022 from SEIAA	Total Syr., of quantity 170200 m3	600 (P)	221	12.00A C, (4.856 Ha)	31-03-2025	Road Metal	34040 m3
9	M/s. Dankari Black Stone Quarry No.5/10	Sri Narayan Rout, Lessee, M/s. Dankari Black Stone Quarry 5/10, At- Taranjia, Po- Aruha, PS -	Issued vide EC Identification No. EC 22B001OR11947 1 dtd 06.05.2022	Total Syr., of quantity 170000 m3	128(P) & 45(P)	465	4.00 AC	31-03-2025	Granite Stone	33999 m3


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(Regional Officer)
Kalinganagar

List of Stone Crushers having valid consent to operate under Dankari village at Dharmasala Tahasil of Jajpur district.			
SL No.	Name and Address of the units	Production Capacity (TPH)	Consent Status (validity up to)
1.	A 1 Infrastructure, At.-Gobareswar, PO.-Mahisara, PS.-Jenapur, Dist.-Jajpur	Stone Chips : 2,49,600 MT/Annum	31.03.2026
2.	A N Transport, At-Ranasinghbatl, PO.-Mahisara, Dharmasala, Dist.-Jajpur	Stone Chips : 1500 MT/Month	31.03.2026
3.	ARSS Infrastructure Project Ltd., At-Dankari, PO: Mahisara, Dist- Jajpur	Stone Chips : 72000 MT/Annum	31.03.2025
4.	Banalata Stone Crushing Unit, At-Barada, PO-Mahisara, PS- Dharmasala, Dist-Jajpur	Stone Chips : 2000 MT/Month	31.03.2026
5.	D P S Construction At-Dankari, Tehsil-Dharmasala, Dist- Jajpur	Stone Chips : 2,40,000 MT/Annum	31.03.2026
6.	Maa Biraja Ventures Pvt Ltd At-Dankari, PS/tehsil-Dharmasala, Dist- Jajpur	Stone Chips : 7,20,000 MT/Annum	31.03.2025
7.	Maa Biraja Ventures Pvt. Ltd. At-Dankari, Dharmasala Dist- Jajpur	Stone Chips : 840000 MT/Annum	31.03.2025
8.	Maa Cuttack Chandi Stone Crusher At-Gobareswar, PO-Mahisara, Dist- Jajpur	Stone Chips : 1,92,000 MT/Annum	31.03.2026
9.	MS Infra Engineers Pvt Ltd, At-Dankari, PO-Mahisara, Dist-Jajpur	Stone Chips : 1,36,000 MT/Annum	31.03.2025
10.	P.K traders At-Dankari, Dharmasala Dist- Jajpur	Stone Chips : 432000 MT/Annum	31.03.2025
11.	Padmabati Infra Project Private ltd. At-Dankari, P.O- Mahisara, Dharmasala Dist.- Jajpur	Stone Chips : 432000 MT/Annum	31.03.2025
12.	Premier Rock Products Pvt. Ltd., At-Dankari, PO-Mahisara, PS-Dharmasala, Dist-Jajpur	Stone Chips : 1,00,000 MT/Month	31.03.2026
13.	Star Stone Crusher At. Barada, Po. Dankari, Jajpur	Stone Chips : 8,40,000 MT/Annum	31.03.2025
14.	Tapti Tie-up Pvt. Ltd., At Barada & Dankari villages, PO. Mahisara, Dist-Jajpur.	Stone Chips : 8,40,000 MT/Annum	31.03.2025

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(Regional Officer),
Kalinganagar



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Adv. Manoranjan Paikaray <mpaikray@gmail.com>

Service of Reply Affidavit on behalf of Respondent No. 5 in OA No. 604 of 2018 titled "Sarbeswar Behura vs. Union of India & Ors."

1 message

Manoranjan Paikaray <mpaikray@gmail.com>

Sun, Nov 17, 2024 at 1:07 AM


To: "ishaarora.legal@gmail.com" <ishaarora.legal@gmail.com>, Ministry Environment <secy-moef@nic.in>, dir.m-png@gov.in, soestt-png@gov.in, revsec.od@nic.in, fsec.or@nic.in, "seiaadisha@gmail.com" <seiaadisha@gmail.com>, "chairman.seiaadisha@gmail.com" <chairman.seiaadisha@gmail.com>, rdcsbp@nic.in, dm-jajpur@nic.in, admjajpur.od@nic.in, kalyanilab@yahoo.co.in

Dear Sir/Madam,

Please find the attached Reply Affidavit on behalf of Respondent No. 5 in OA No. 604 of 2018 titled "Sarbeswar Behura vs. Union of India & Ors."

Thanks & Regards,

Manoranjan Paikaray
Advocate

 **Affidavit dtd. 07.11.2024 OA No. 6042018.pdf**
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